

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 2429
ANSWERED ON- 06.08.2024

ELECTION OF BLOCK PANCHAYAT

2429. SHRI RAHUL KASWAN:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Government proposes to hold simultaneous elections to Panchayats, Municipal Corporations and Civic Bodies;

(b) if so, the details thereof;

(c) whether the Government has received requests from the public for election of Heads of District and Block Panchayats through the votes of the Public;

(d) if so, the details thereof; and

(e) the action taken by the Government on the said requests?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

(a) No, Sir.

(b) Does not arise.

(c) to (e) Ministry of Panchayati Raj had, considering the matter raised during zero hour on 11.12.2019 by an Hon'ble Member of Parliament (Lok Sabha) on the need of direct election for chairperson of district and block Panchayat in Uttar Pradesh, sought views/suggestions of all States/Union Territories to amend Article 243C(5) of the Constitution of India. As per views/suggestions received, it was found that most of the States/Union Territories were not in favour of amendment in existing Constitutional provision relating to process of indirect election of chairperson of District Panchayat and Intermediate Panchayat.
